

**Restrictions on trucks carrying loose iron rods**

3076. SHRI S.M. LALJAN BASHA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that the National Highways Authority of India has not stopped trucks and vehicles from carrying loose iron rods without proper safety measures;

(b) if so, the reasons therefor;

(c) what steps would be taken to restrict movement of the dangerous loaded lorries and trucks on the National Highways; and

(d) by when such restrictions would be imposed?

THE MINISTER OF STATE OF THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS MAJOR GENERAL (RETD.) (B.C. KHANDURI): (a) to (d) Vehicular movement on roads is governed by the Motor Vehicles Act, 1988 and the Central Motor Vehicles Rules 1989. Section 115 of the MV Act gives powers to the State Governments to restrict the use of vehicles, which affect public safety or convenience. The Section 190 of MV Act provides for punishment for Carriage of Goods which are dangerous or hazardous nature to human life. Under Rule 93 of CMV Rules, the overall dimensions of transport vehicles have been prescribed. Enforcement of the provisions of MV Act and CMV Rules is done by the respective States/UTs. National Highways Authority of India have no authority to check the movement of vehicles which affect public safety or convenience.

**Grant for national highways in Karnataka**

3077. DR. VIJAY MALLYA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether a proposal has been submitted by the Public Works Department of Karnataka requesting for allocation of Rs. 35 crores as additional grants under the National Highways Original Works for the year 2002-03;

(b) if so, the details thereof; and